

**NATIONAL COMPANY LAW TRIBUNAL**  
**MUMBAI BENCH**  
**COURT-IV**

7. IA 3134(MB)2024  
IN  
C.P. (IB)/817(MB)2023

CORAM:

MS. ANU JAGMOHAN SINGH  
MEMBER (Technical)

SHRI KISHORE VEMULAPALLI  
MEMBER (Judicial)

ORDER SHEET OF THE HEARING HELD ON **18.06.2024**

Name of the Party: Janakalyan Sahakari Bank Ltd. Through  
Rp Mvk Ipe Llp  
Vs  
Sunita Jayprakash Chitkote

Section 95(1) of Insolvency and Bankruptcy Code, 2016

**ORDER**

1. Adv. Vedanshi Shah for the Applicant present through virtual mode.  
Adv. Pratik for the Personal Guarantor present through physical mode.
2. Ld. Counsel for the Personal Guarantor seeks some time for filing reply.  
At the request of Counsel, two weeks' time is granted for filing reply  
after duly serving a copy to the other side, at least two days in advance  
before the next date of hearing.
3. Post this matter on **16.07.2024** for further consideration.

Sd/-

**ANU JAGMOHAN SINGH**  
**Member (Technical)**

/Dubey/

Sd/-

**KISHORE VEMULAPALLI**  
**Member (Judicial)**